

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI
Court : DB- B1

C/40037/2013

(Arising out of Order-in-Original No. 19581/2012 dated 15.10.2012 passed by the Commissioner of Customs (Imports), Chennai).

M/s. Excel Logistics : Appellant

Vs.

CC, (Sea-Imports), Chennai : Respondent

Appearance

None
for the Appellant

Shri B. Balamurugan, AC (AR)
for the Respondent

CORAM :

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing/Decision: **08.02.2019**

FINAL ORDER No. **40279/2019**

Per Bench

None present for the appellant. It is seen that atleast for the last six hearings, the appellant was not present nor was represented by any legal representative. It is further seen that the notice for hearing today has been sent to the

address given by the appellant in appeal Form CA-3 filed by them on 30.10.2018, which has been returned undelivered. Notice has also been sent to the Counsel in Vakalatnama. It therefore, appears that the appellant is not serious to pursue the matter. Appeal is therefore dismissed for non-prosecution.

(Order dictated and pronounced in the open Court)

(P.DINESHA)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

BB